

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8136 of 2021

Kamakhya Ganjhu @ Anishchay Ganjhu
@ Anishchay Jee @ Kadak Singh **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Nishant Kr. Roy, Advocate
For the State : Ms. Priya Shrestha, Spl.P.P.

02/06.09.2021 Defects as pointed out by the office are ignored.

Heard Mr. Nishant Kr. Roy, learned counsel for the petitioner and Ms. Priya Shrestha, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Tandwa P.S. Case No. 94 of 2018, corresponding to G. R. Case No. 856 of 2018.

An information was received by the police that the members of an extremists organization and the joint owners and staff of Vedanta Coal Transporting Company have come to pay levy for lifting of coal.

On a raid conducted by the police two staffs of the transporting company were apprehended and from their possession Rs. 1,70,000/- kept as levy amount was recovered.

The petitioner is not named in the First Information Report and his name seems to have been surfaced in course of investigation. Several of the co-accused persons have been granted bail by this Court in B.A. No. 5859 of 2018, B.A. No. 5763 of 2020 and B.A. No. 4241 of 2021.

The petitioner is in custody since 25.03.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Chatra, in connection with Tandwa P.S. Case No. 94 of 2018, corresponding to G. R. Case No. 856 of 2018.

(Rongon Mukhopadhyay, J.)